

ITEM NO.39

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6865/2013

(From the judgement and order dated 24/05/2013 in CRLA No.6808/2010
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SANJEEV JAIN

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from filing O.T., bail and
office report)

Date: 20/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Siddhartha Dave, Adv.
Ms. Jemtiben Ao, Adv.
Mr. A. Raghunath, AOR

For Complainant Mr. Kamal Pundir, Adv.
(Not a party) Mr. Anil Kumar Sharma, Adv.
Mr. Ankit Gaur, Adv.
Dr. Vinod Kr. Tewari, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Exemption from filing O.T. is allowed.
Issue notice.

|(Chetan Kumar)
|Court Master

|(Savita Sainani)
|Court Master

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